

HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171 001

No.HHC/Estt.7(3)/92-II-17498-507 Dated 08.07.2016.

OFFICE ORDER

In exercise of the powers vesting in him under Article 229 of the Constitution of India read with Rule 4 of "The Himachal Pradesh High Court Officers and the Members of the Staff (Recruitment, Conditions of Service, Conduct & Appeal) (1st Amendment) Rules, 2003, and all other enabling powers in this behalf, Hon'ble the Chief Justice is pleased to appoint **Shri Narender Kumar S/o Sh.Anokhi Ram, R/o Indian Institute of Advanced Study Garden Section, Rashtrapati Niwas, Shimla, H.P. 171005** as **Mali on Daily Wage basis**, at the prescribed rates as fixed by the State Government from time to time, with immediate effect, on the following terms and conditions:-

1. That the appointment will be liable to be terminated at any time without any notice, if his work and conduct is not found satisfactory.
2. That the appointment will be subject to the verification of the character antecedents and medical fitness of the appointee. The certificate is to be obtained from medical authority to whom the appointee shall be referred.
3. The attested copies of certificate(s) showing the date of birth and educational qualification etc. are to be furnished at the time of joining.
4. The appointee is required to furnish two certificates from any two Gazetted Officers that he bears a good moral character.
5. That the appointee is required to furnish a certificate to the effect that he has not entered into bigamy.

The appointee is required to join his duties and furnish the requisite certificates within a fortnight of the receipt of this office order, failing which the appointment shall stand cancelled.

BY ORDER OF

HON'BLE THE CHIEF JUSTICE

Endst.No.HHC/Estt.7 (3)/92-II-17498-507 Dated: 05.07.2016.

Copy forwarded for information to:

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;

Contd./2.

